<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 214 OF 2016

Dated: 1st August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

 M/s. Everest Power Pvt. Ltd.
 Appellant(s)

 Vs.
 Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

 Counsel for the Appellant(s)
 :
 Mr. Tarun Johri Mr. Ankit Saini

 Counsel for the Respondent(s)
 :
 Mr. Sakesh Kumar for R-1 Mr. Anand K. Ganesan

Ms. Swapna Seshadri for R-2

Ms. Raveena Dhamija for R-3

<u>ORDER</u>

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 30.08.2017 after serving copy on the other side.

List the matter on 13.09.2017.

(I. J. Kapoor) Technical Member ts/kt (Justice Ranjana P. Desai) Chairperson